

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.NO.528/93

Tuesday, this the 30th day of November, 1993.

C O R A M

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

G. Sasidharan,
UD Clerk, Income Tax Office,
Salary Circle, Ward-III,
Trivandrum--3.

....Applicant

By Advocate Shri MR Rajendran Nair.

Vs.

1. Union of India represented by
Secretary, Ministry of Finance,
New Delhi.
2. Chief Commissioner of Income Tax,
Kochi.
3. The Chairman, Central Board of Direct Taxes,
New Delhi.
4. Controller of Defence Accounts (Pension),
Allahabad.
5. Defence Pension Disbursing Officer,
Trivandrum.

....Respondents

By Advocate Shri S Krishnamoorthy, Addl Central Govt Standing Counsel.

O R D E R

Applicant has come up before the Tribunal for a declaration that he is entitled to get relief on his military pension and to get his pay refixed granting him one increment each for every completed year of military service as combatant clerk, and to direct the respondents to disburse the relief due to him and to refix his pay accordingly and to grant him all consequential benefits, including arrears of pay.

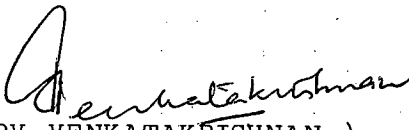
2. Learned counsel for applicant submits that the principles involved in the subject matter of this application have already been pronounced upon by this Tribunal in OA 3/89, 15/89 and 510/91. He further submits that following the decision in the earlier cases, the applicant should also be given the reliefs.

contd.

3. Accordingly, I direct the 2nd respondent to examine the facts in this case and satisfy himself that the applicant falls within the parameters which were considered in the cases already referred to, and pass appropriate orders on the same lines in this case, within a period of three months from the date of receipt of a copy of this order.

4. Application is disposed of. No costs.

Dated the 30th November, 1993.


(PV VENKATAKRISHNAN)
ADMINISTRATIVE MEMBER

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